

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
LOK SABHA
UNSTARRED QUESTION NO- 745
TO BE ANSWERED ON 12/12/2022

ECONOMICALLY WEAKER SECTION STUDENTS IN PRIVATE SCHOOLS

†745. SHRI SANJAY SETH:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the children of economically backward families have been provided the right to get education in private schools under the Right to Education Act;
- (b) the number of such private schools in Ranchi Parliamentary Constituency who complied with the said Act during the academic session 2022-23;
- (c) whether there is any provision for action against schools for violating of the said Act; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)

(a) to (d): Education is in the Concurrent List of the Constitution and majority of schools are under the jurisdiction of the respective State Government and Union Territory Administration which are the appropriate Government for implementation of the provision of the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

The RTE Act, 2009, mandates the appropriate Government to provide free and compulsory elementary education to every child of the age 6 to 14 years in a neighbourhood school. The RTE Act is applicable throughout the country.

Section 12(1)(c) of the RTE Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the schools specified in sub-clauses (iii) and (iv) of clause (n) of section 2 in Class I (or below) to the extent of at least 25 percent of the strength of that class.

For implementation of the provision of the Act the respective State/ UT Government is required to notify the disadvantaged groups and weaker sections, per child cost and start admissions as per the laid down procedure and have a grievance redressal mechanism in place.

Ministry of Education has requested States/UTs to carry out a ground assessment of private unaided schools across the country to ensure compliance with the provisions of Section 12 of the RTE Act, 2009. Further, Ministry of Education, in various meetings like State Education Secretaries Conference, Regional/State workshops, Project Approval Board Meetings, has been advising/ guiding State/ UT Governments on implementation of Section 12 of the RTE Act, 2009.

As per the information received from State Government of Jharkhand, 53 private recognized schools in Ranchi have started admission under Section 12(1)(c) of the RTE Act, 2009.
